

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/0070/2021**

Wednesday, this the 10<sup>th</sup> day of February, 2021

**C O R A M :**

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER  
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

Sobhana K  
W/o.Late K.K.Raghavan, aged 57 years  
residing at Karukappurath House  
Aymanam, Kottayam – 686 015  
(Retired Postman, Kottayam  
Postal Division, Kottayam – 686 001)

(By Advocate Mr.Nirmal V.Nair)

...Applicant

**v e r s u s**

1. Union of India, represented by the Secretary  
Department of Posts, Ministry of Communication,  
New Delhi
2. Chief Post Master General  
Kerala Circle, Thiruvananthapuram-695 033
3. Assistant Post Master General (Staff)  
Office of the CPMG, Kerala Circle, Trivandrum-695 033
4. Accounts Officer (PEA), The Office of Director of Accounts (Postal)  
Room No.412, Dak Bhawan, New Delhi – 110 001
5. Senior Accounts Officer (Accounts & Pension)  
Office of the CPMG, Kerala Circle, Trivandrum – 695 033

6. Senior Superintendent of Posts, Kottayam Division  
 Union Club Junction, Union Club Road  
 Near Ramavarma Union Club  
 Puthenangady, Kottayam, Kerala 686 001

7. Postmaster, Kottayam Head Post Office, SH 1, Opposite Municipality  
 Kottayam, Kerala – 686 001

....Respondents

(By Advocate : Mr.C.Rajendran, SCGC)

This application having been heard on 10.2.2021, this Tribunal, on the same day delivered the following :

**O R D E R (ORAL)**

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER**

The applicant is aggrieved by the inaction on the part of the respondents in drawing and disbursing the family pension to which she is entitled as the legally wedded wife of the now deceased, Sri.K.K.Raghavan, an erstwhile employee of Postal Department. Hence she approached this Tribunal praying for the following reliefs:

*"(i) To direct the respondents to draw and disburse the family pension, including the arrears of family pension, due to the applicant who has been declared as the legally wedded wife of Late Sri.K.K.Raghavan as per Annexure A4 judgment with interest @ rate of 12% annum with effect from the date on which the pension fell due till the date of actual payment;*

*(ii) To grant such other reliefs as may be prayed for and the court may deem fit to grant, and*

*(iii) Grant the costs of this Original Application."*

2. When the matter came up for consideration, counsel for the applicant submits that the applicant has already given a detailed representation as Annexure A-6 to the respondents and she had also obtained an order from the Family Court as per Annexure A-4. Learned counsel for the applicant submits that the applicant will be satisfied if a direction is given to the respondents to consider Annexure A-6 representation afresh on the basis of relevant rules, regulations, Annexure A-4 order of the Family Court and other documents produced by the applicant in this case and pass a reasoned and speaking order within a time frame

3. Adv.Mr.C.Rajendran,SCGC takes notice on behalf of the respondents and submits that he has no objection for considering the Annexure A-6 representation by the respondents.

**4. In view of the limited submission, the Competent Authority is directed to consider Annexures A-6 representation of the applicant dated 15.12.2020 in the light of relevant rules, regulations and on the basis of the Order obtained by the applicant from the Family Court and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.**

5. The O.A is disposed of as above at the admission stage itself. No costs.

**(K.V.EAPEN)**  
**ADMINISTRATIVE MEMBER**

**(P.MADHAVAN)**  
**JUDICIAL MEMBER**

**SV**

**List of Annexures**

Annexure A1 - A true copy of the certificate of Marriage of the applicant and Sri.K.K.Raghavan dated 28.10.2016 issued by the Aymanam Grama Panchayat

Annexure A2 - A true copy of the letter no.419/PEN/GNL.1/PPO 1119/LPS/TVM issued by the 6<sup>th</sup> respondent dated 11.5.2016

Annexure A3 - A true copy of the death certificate issued by the Aymanam Grama Panchayat dated 20.3.2017

Annexure A4 - A true copy of the judgment in OP No.1229/2017 on the files of the Family court, Kottayam dated 10.3.2020

Annexure A5 - A true copy of the representation dated 19.6.2020 submitted before the 7<sup>th</sup> respondent along with the English Translation

Annexure A6 - A true copy of the representation submitted before the 5<sup>th</sup> respondent dated 15.12.2020 along with the English Translation.

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